

SECTION-XV

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 29141 OF 2013
WITH PRAYER FOR INTERIM RELIEF

THE REGIONAL PROVIDENT FUNDS COMM. & ANR. ...PETITIONERS

VERSUS

M/S. PREETI NURSING HOME ...RESPONDENT

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 09.09.2013, when the Court was pleased to pass the following order:-

"Delay condoned.

Heard learned counsel for the petitioners.

Issue notice returnable within four weeks.

The order directing payment of cost of Rs. 5,00,000/- will remain stayed, until further orders."

It is submitted that accordingly matter was issued to all the 3 respondents through registered A.D. Mr. Vinay Garg, Advocate has filed vakalatnama/memo of appearance and counter affidavit on behalf of respondent No. 1. Counsel for the petitioner has filed rejoinder affidavit. Documents of the same has already been included in the paper books. The name of respondent Nos. 2 & 3 have been deleted from the array of the parties vide Hon'ble Judge-in-Chambers order dated 27.03.2013.

Service is complete.

The matter above mentioned is listed before the Hon'ble Court with this Office Report.

Dated this the 9th day of September, 2015.

ASSISTANT REGISTRAR

Copy to: 1. Mr. Anup Kumar, Adv.
2. Mr. Vinay Garg, Adv.

ASSISTANT REGISTRAR